

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:1890
ANSWERED ON:23.07.2014
VIOLATION OF ENVIRONMENTAL NORMS
Mahato Shri Bidyut Baran

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether several companies implementing mining projects are violating environmental norms in many States including Jharkhand;
- (b) if so, the details thereof, State and company-wise;
- (c) the action taken against the erring companies, company-wise; and
- (d) the steps taken by the Government to check the recurrence of such violations?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (c): During the year 2013-14 and 2014-15 (upto 30.06.2014), the Ministry of Environment, Forests and Climate Change (MoEF & CC) has issued directions to various State Governments for filing complaints under Section 15/19 of the Environment (Protection) Act, 1986 in Competent Courts of Law in case of 238 mining projects for violation of the provisions under the Environment (Protection) Act, 1986. The State-wise details are at Annexure.

(d): The status of compliance of stipulated environmental clearance conditions of different projects, including mining projects, is monitored by ten Regional Offices of this Ministry in the Country. The Regional Offices have been delegated powers under section 19 of the Environment (Protection) Act, 1986 to file complaints in Competent Courts of Law.